

## ACT No. X OF 1868.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 2nd April 1868.)*

### *An Act to amend the Consolidated Customs' Act.*

WHEREAS section 132 of the Consolidated Customs' Act (No. VI of 1863) provides that no refund of duty levied upon goods not shipped, or upon goods shipped and afterwards re-landed, shall be allowed, unless application to re-land shall have been made, or notice of non-shipment shall have been given, before the vessel on which such goods were intended to be shipped, or from which they were re-landed, shall have left the port; And whereas it is expedient to extend the time within which such application or notice may be made or given; It is hereby enacted as follows:—

Amendment of Act  
No. VI of 1863, section  
132.

**1.** For the proviso contained in the said section, the following shall be substituted:—

Provided that no such refund shall be allowed unless application to re-land shall have been made, or notice of non-shipment shall have been given, within three clear working days after the vessel on which such goods were intended to be shipped or from which they were re-landed shall have left the port.

Short title.

**2.** This Act may be called the "Consolidated Customs' Act Amendment Act."